

(2021) 04 SHI CK 0216

In the High Court Of Himachal Pradesh

Case No : Criminal Miscellaneous Petition (M) No.627 Of 2021

Shyam Singh

APPELLANT

Vs

State Of Himachal Pradesh & Others

RESPONDENT

Date of Decision : 22-04-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Citation : (2021) 04 SHI CK 0216

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : P.M. Negi, Sumesh Raj, Dinesh Thakur, Kamal Kant Chandel

Final Decision : Disposed Of

Judgement

Ajay Mohan Goel, J

1. Status report filed, which is perused and ordered to be taken on record.
2. After making his submissions for some time, on a query put by the Court, as to why the petitioner has not at the first instance approached the Court of learned Sessions Judge/ Special Judge, learned counsel for the petitioner submits that he may be permitted to withdraw this petition, with liberty to approach the Court of learned Sessions Judge/ Special Judge. However, this Court may observe that in the event of petitioner approaching learned Court concerned, the bail application be decided as expeditiously as possible. Ordered accordingly.
3. Petition is permitted to be withdrawn, with liberty, as prayed for and with the observation that in the event of the petitioner approaching the learned Court concerned, praying for grant of bail under Section 439 of the Criminal Procedure Code, the application be decided by learned Court concerned, as expeditiously as possible. It is clarified that this Court has not made any observation with regard to the merits of the bail application. Petition stands disposed of, so also pending miscellaneous applications, if any.